

.1.

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00447/2019

Monday, this the 1st day of July, 2019

C O R A M :

**HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER**

V.P.Mohan, S/o.Kelappan,
Residing at Valiyaparambath House,
Mokery P.O., Panoor, Kannur District.
Working as GDSBPM, Vilakkottur P.O.,
Vazhithoovakunnu, Thalassery Division,
Koothuparambu Sub Division, Kuthuparamba,
Kannur District – 670 004.

...Applicant

(By Advocate Ms.M.A.Jinsamol)

v e r s u s

1. Union of India
represented by the Secretary to Department of Posts,
New Delhi – 110 001.
2. The Director General of Postal Services – I,
Dak Bhavan, New Delhi – 110 001.
3. The Director of Postal Services,
Office of the Post Master General,
Northern Region, Kerala Circle,
Kozhikode – 673 011.
4. The Superintendent of Post Offices,
Thalassery Division, Thalassery – 670 102.
5. The Sub Divisional Inspector,
Inspector of Posts, Kuthuparaba Sub Division,
Kuthuparamba – 670 643. ...Respondents

(By Advocate Mrs.Mini.R.Menon, ACGSC)

This application having been heard on 1st July 2019, the Tribunal on the same day delivered the following :

.2.

O R D E R (O R A L)

Per : Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

The applicant is aggrieved by the inordinate delay in considering the appeal filed under Rule 13(2) of the Gramin Dak Service (Conduct and Engagement) Rules, 2011, challenging the removal from service, filed before the 3rd respondent.

2. In the facts and circumstances of the case, we feel that the O.A can be disposed of by directing the 3rd respondent to consider the aforesaid appeal petition, a copy of which is available at Annexure A-6, and take a decision on merits within a period of 30 days from the date of receipt of a copy of this order. Ordered accordingly.

3. The O.A stands disposed of as above. No costs.

(Dated this the 1st day of July 2019)

**ASHISH KALIA
JUDICIAL MEMBER**

**E.K.BHARAT BHUSHAN
ADMINISTRATIVE MEMBER**

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.3.

List of Annexures in O.A.No.180/00447/2019

- 1. Annexure A-1** – A copy of the appointment letter No.B3/295 dated 25.6.1992 issued by the 4th respondent.
- 2. Annexure A-2** – A copy of the memo No.GL-3 dated 20.11.2015 issued by the 5th respondent.
- 3. Annexure A-3** – A copy of the charge memo dated 31.3.2017 issued by the 4th respondent.
- 4. Annexure A-4** – A copy of the order No.F1/6/1/15 dated 30.6.2018 issued by the 4th respondent.
- 5. Annexure A-5** – A copy of the complaint dated 12.7.2018 submitted before the 2nd respondent.
- 6. Annexure A-6** – A copy of the appeal dated 18.8.2018 preferred before 3rd respondent.
